

**NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 07/06/2017 AT 02.30 PM**

**PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL**

APPLICATION NUMBER :

PETITION NUMBER : TCP/303/ (IB)/2017

NAME OF THE PETITIONER(S) : BHANDARI BROTHERS

NAME OF THE RESPONDENT(S) : UNITED INDIA INSURANCE CO LTD

UNDER SECTION : 433 (e) (f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

(11) T.v.P. Sai vihan for Cibi Vishnu	Counsel for Petitioner	T.v.P. Sai vihan
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ORDER

Counsel for the petitioner present. No representation for the respondent. Counsel for the petitioner submitted that as to the outstanding debt, there existed a decree passed by the trial court which has been contested by the respondent before Hon'ble Apex Court of the Country and ultimately the SLP was withdrawn. However, at this stage, no representation for the respondent. Counsel for the petitioner is directed to issue private notice along with copy of the Petition to the respondent and file the proof of sending and delivery thereof along with an affidavit by the next date of hearing. Counsel for the petitioner has also filed an affidavit and the bank statement from HDFC bank stating that neither any dispute has been raised by corporate debtor nor any payment has been made. The affidavit along with bank statement is taken on record. Accordingly, the petitioner has fulfilled the requirements as per Section 9 of I&B Code, 2016. Registry is directed to issue fresh notice to the respondent. Put up on **24.07.2017 at 02.30 P.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)